

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

4.

C.P.(CAA)/51(MB)2024

IN

C.A.(CAA)/245(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 18.07.2024

NAME OF THE PARTIES: Synechron Technologies Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

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**ORDER**

1. Mr. Hemant Sethi a/w Devanshi Sethi i/b Hemant Sethi & Co., Ld. Counsel for the Petitioner Companies present. Mr. Tushar Wagh, Ld. Authorised Representative on behalf of the RD (WR) Regional Director, MCA present through VC.
2. Ld. Authorised Representative for the RD says that in view of the additional affidavit filed by the Petitioner to the objections raised by the RoC, the RD has no objection to approve the scheme.
3. Heard. **Reserved for Orders.**

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)